

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

***LD-VC-CWS-203-2020, 252-2020, 147-2020 148-2020 &
166-2020***

Filomeno s/o Luis Costa. Petitioner.

Versus

The State of Goa & ors. Respondents.

Mr. C. A. Ferreira with Mr. Dhawal Zaveri, Advocates for the
Petitioner.

Mr. D. J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for the Respondents.

Mr. Datta Lawande with Mr. Pradosh Dangui, Advocates for the
Petitioners in LD-VC-CW-252-2020, LD-VC-CW-147-2020 and
LD-VC-CW-166-2020

Mr. D. J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for the Respondents in LD-VC-
CW-252-2020 and LD-VC-CW-147-2020 and LD-VC-CW-166-
2020.

Mr. S. D. Lotlikar, Senior Advocate with Ms. Shreya Arur for the
Petitioner in LD-VC-CW-148-2020

Mr. D. J. Pangam, Advocate General with Ms. Maria Correia,
Additional Government Advocate for the Respondents in LD-VC-
CW-148-2020

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.***

Date : 2nd November, 2020.

P.C. :-

Heard the learned Counsel for the parties.

2. Learned Counsel for the Petitioners point out that there are already orders that the matters will be disposed of finally at the stage of admission. However, the learned Advocate General submits that those orders were made at the stage when there was no ordinance issued by the State Government. He submits that now that the ordinance has been issued, this Court should consider whether these matters should be heard once the physical hearings resume.

3. For the present, we post these matters in the week commencing from 7th December, 2020, at the end of admission board. In the meanwhile, if any pleadings remain to be completed, parties to complete the pleadings.

4. S.O. to the week commencing from 7th December, 2020.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.